

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE BENCH, CHENNAI
ORIGINAL APPLICATION NO. 65/2023**

IN THE MATTER OF:

David Kumar RS

...APPLICANT

Versus

State of Karnataka

...RESPONDENTS

AND

ORIGINAL APPLICATION NO. 145/2023

IN THE MATTER OF:

Kiran

...APPLICANT

Versus

State of Karnataka and Ors

...RESPONDENTS

AND

ORIGINAL APPLICATION NO. 146/2023

IN THE MATTER OF:

U. Kiran

...APPLICANT

Versus

State of Karnataka and Ors

...RESPONDENTS

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**COMMON REPORT ON BEHALF OF THE DEPARTMENT OF MINES
AND GEOLOGY, STATE OF KARNATAKA**

MOST RESPECTFULLY SHOWETH:

1. That the instant report is being filed pursuant to the query posted by this Hon'ble Tribunal regarding how the sand bars removed from 2019 till date has been utilized.
2. It is submitted in this regard that removal of sandbars is necessitated as the fisherman face difficulty in navigation of the boats due to deposition of sand in the rivers. To quantify the

deposition of sand in the river followed by the removal of sand from the CRZ areas, bathymetric survey is carried out by the Department of Water Resources and Ocean Engineering, National Institute of Technology, Karnataka, Surathkal. For the same, a clearance from DCZMC (District Coastal Zone Management Committee) is obtained.

3. It is submitted that after the bathymetric survey, the report is forwarded to KSCZMA (Karnataka State Coastal Zone Management Authority) for CZMA Clearance. Once the CZMA Clearance is granted, removal of sand is carried out.
4. As per the orders of this Hon'ble Tribunal, the sand is ordinarily used for strengthening of tank bunds and for re-nourishment of beach sand. However, if the de-silted sand is to be used for construction or other purpose, then an application is made to SEIAA for grant of environmental clearance. The above information is hence placed on record for this Hon'ble Tribunal's consideration.
5. It is submitted that as per the earlier reports submitted a total number of 47 sand bars were identified in Nethravati and Phalguni rivers of CRZ area in Dakshina Kannada District and about 359 temporary permits were issued for removal of sand bar specifically by non-mechanised boats through manual methods. The sand removed from said sand bars were disposed/ utilized for construction works and other various infrastructure projects through registered sand temporary permit holders along with valid sand transportation permits issued by Dept. of Mines and Geology, Dakshina Kannada District, Mangaluru. The year wise breakdown of

sand transported and royalty collected for the same is tabulated below.

Year	Sand transported (in Metric Tons)	Royalty collected for the same (in rupees)
2019-20	98,717	59,23,020/-
2020-21	1,99,037	1,59,22,960/-
2021-22	56,336	45,06,880/-
2022-23	2,127	1,70,160/-

6. The above information is hence placed for Hon'ble Tribunal's consideration.




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